

Bihar Finance Act, 1957

3 of 1957

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PREAMBLE

An Act to fix the limit of taxable agricultural income and to lay down rates of agricultural income-tax and super-tax chargeable under the Bihar Agricultural Income-tax Act, 1948, for financial year beginning on the 1st day of April, 1957.

Be it enacted by the Legislature of the State of Bihar in the Eighth Year of the Republic of India as follows:-

1. For Statements of Objects and Reasons, please see the Bihar Gazette, Extraordinary of the 14th March, 1957.

<u>1.</u> Short title, extent and commencement :-

(1) This Act may be called the Bihar Finance Act, 1957.

- (2) It extends to the whole of the State of Bihar.
- (3) It shall come into force on the 1st day of April, 1957.